

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2906
ANSWERED ON:10.12.2014
UNAUTHORISED CONSTRUCTION IN UNAUTHORISED COLONIES
Kumar Shri Santosh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether there has been a sharp increase in the number of unauthorised constructions in the unauthorised colonies/settlements which are yet to be included in the Assessment list;
- (b) if so, the details of the unauthorised constructions that have sprung up in the last ten years in these unauthorised settlements including in Pijanji village;
- (c) whether any decision has been taken/proposed to be taken for action against almost two lakh such unauthorised constructions and if so, the details thereof and if not, the reasons therefor;
- (d) whether the adhoc decisions of the Government to regularise such unauthorised constructions ex-post-facto, over the years have instilled confidence in those who undertake such constructions; and
- (e) if so, the steps taken/proposed to be taken by the Government to address the issue?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) to (c): As reported by the Local Bodies, there is no sharp increase in unauthorised construction in Unauthorised Colonies. Unauthorised development/construction carried out prior to 07.02.2007 is protected under the The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011. Further, as and when any illegal / unauthorised construction is noticed, action against the same is taken by the Local Bodies as per provisions of DMC Act, 1957.

(d): There is no ad-hoc decision by the Government to regularize unauthorised colonies.

(e): Does not arise.